

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2023 AT 10.30 AM**

IA (IBC) 1758 & 1757/2023 in CP (IB) No.97/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Mr. Katepalli Venkateswara Rao

...Financial Creditor

VS

M/s. Bio Green Papers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1757/2023

Mr. Chinna Gurappa, Resolution Professional present through Video Conference. This application is filed by the Resolution Professional seeking extension of CIRP period by 60 days, on the ground that one Expression of Interest has been received and most likely to receive a resolution plan. Since, within the time now available CIRP not be completed, extension is sought. Considering the reasons submitted. Extension of CIRP period by 60 days with effective from 06.12.2023 to 03.02.2024 is hereby granted. **Accordingly, this IA is allowed and disposed of.**

IA (IBC) 1758/2023

Mr. Chinna Gurappa, Resolution Professional present through Video Conference. Issue notice to the respondent through registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile observations/ counters if any, to be filed by the Respondent within 14 days' time. Matter adjourned to 08.01.2024 for filing proof of service and for counter.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)